

- II. **Report and Accounts (2019-20) of CWC, New Delhi and related papers**
- III. **MoU between the Government of India and CWC**

SHRI V. MURALEEDHARAN: Sir, I, on behalf of Shri Danve Raosaheb Dadarao, lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 35 of the Food Corporations Act, 1964:—

(a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 2921/17/2021]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (11) of Section 31 of the Warehousing Corporation Act, 1962: —

(a) Sixty-third Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 3097/17/2021]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution) and the Central Warehousing Corporation (CWC), for the year 2020-21.

[Placed in Library. See No. L.T. 2916/17/2021]

- I. **Notifications of the Ministry of Agriculture and Farmers Welfare**
- II. **Report and Accounts (2019-20) of Coconut Development Board, Kochi, Kerala and related papers**
- III. **MoU between the Government of India and NSC**

SHRI V. MURALEEDHARAN: Sir, I, on behalf of Shri Parshottam Rupala, lay on the

Table—

I. A copy each (in English and Hindi) of the following Notification of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Co-operation and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914:—

- (1) S.O. 953 (E), dated the 3rd March, 2020, publishing the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2020.
- (2) S.O. 1404 (E), dated the 30th April, 2020, publishing the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2020.
- (3) S.O. 2390 (E), dated the 20th July, 2020, publishing the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2020.

[Placed in Library. For (1) to (3) See No. L.T. 2930/17/2021]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 15 and sub-section (4) of Section 17 of the Coconut Development Board Act, 1979:—

- (a) Annual Report of the Coconut Development Board, Kochi, Kerala, for the year 2019-20.
- (b) Annual Accounts of the Coconut Development Board, Kochi, Kerala, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working the above Board.

[Placed in Library. See No. L.T. 2931/17/2021]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Agriculture and Farmers Welfare) and the National Seeds Corporation (NSC) Limited, for the year 2020-21.

[Placed in Library. See No. L.T. 3107/17/2021]

Report and Accounts (2018-29) of LDCL, Kavaratti, Lakshadweep and related papers

SHRI V. MURALEEDHARAN: Sir, I, on behalf of Shri Pratap Chandra Sarangi, lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Lakshadweep Development Corporation Limited (LDCL), Kavaratti, Lakshadweep, for the year 2018-19, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.